

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:545
ANSWERED ON:11.11.2010
CREDIBILITY OF EVMS
Pandey Shri Ravindra Kumar

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Election commission has taken initiative to remove apprehensions of some political parties regarding the credibility of EVMS;
- (b) if so, the details thereof;
- (c) whether the Commission has handed over the task of ascertaining possibility of voter verification paper trial to its technical expert Committee;
- (d) if so, the details thereof; and
- (e) if so, the time by which the report of the said enquiry Committee/expert Committee is likely to be submitted?

Answer

MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILV)

(a): Yes, Madam.

(b): The Election Commission has prescribed revised administrative and security measures to make the use of EVM more secure after certain parties expressed some apprehension.

(c): Yes, Madam.

(d): The Election Commission has referred the matter to the technical expert committee. All recognised political parties have been requested to provide their suggestions to the technical expert committee, if they so desire. The manufacturers of the EVMS have been asked to assist and extend necessary support to the expert committee in this regard.

(e): The Election Commission has requested the technical expert committee to give its opinion after wide consultation with the political parties. All recognised political parties have been requested to provide their suggestions to the technical expert committee if they so desire. The Election Commission would hold, if required, meetings etc. with political parties. After that, the expert committee will submit its report to the Commission.